

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 219**  
**IB)-997(ND)2019**

**IA- 6735/2023, IA-1349/2021, IA-5961/2022, IA/2932/2020,**  
**IA/3501/2020**

**IN THE MATTER**

**Pradyuman Kumar Aggarwal & Others**

...

**Applicant/Petitioner**

**Versus**

**M/s. Orchild Salon On Services Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Avtaar Singh, in IA-5961/2022

**For the Respondent** : Adv. Aanchal Kapoor R-1 in IA 3501/2020, Adv. Moazzam Khan, Adv. Anvita Goel R-2 & 3 in IA-3501/2020

**For the Sus. Dir.** : Adv. Sunil Sharma, Adv. Tanishq Sharma in IA-2932 & 3501

**For the Liq.** : Adv. Manoj Kumar Garg, Adv. Sachin Kaushik, Adv. Rakesh Kumar Jain

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 08.05.2024.

**Sd/-**  
**(COURT OFFICER)**